

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SANTOSH OVERSEAS LIMITED**

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Santosh Overseas Limited
2.	Date of incorporation of corporate debtor	09.04.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100DL2007PLC161735
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. DPT 501 DLF Prime Towers, Okhla Phase I, New Delhi-110020 Manufacturing Office: Khasra No. -140, Village Neknampur (Bishanpur) Tehsil, Sikandrabad, Distt. Bulandshahr Bulandshahr 203205 Uttar Pradesh
6.	Date of closure of Insolvency Resolution Process	06.08.2019
7.	Liquidation commencement date of corporate debtor	27.09.2019 (order communicated dated 28.09.2019)
8.	Name and registration number of the insolvency professional acting as liquidator	Rohit Sehgal Reg. No. IBBI/IPA-001/IP-P00528/2017-2018/10953
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Address: A-604, Sujjan Vihar, Sector-43, Gurgaon, Haryana, 122002 E-mail: iamrs101@gmail.com

Rohit Sehgal



10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: E- 10A, Kailash Colony, New Delhi-110048 <u>Santosh.overseas@aaainsolvency.com</u> <u>rohit.sehgal@aaainsolvency.com</u> Telephone no. 011-46664600
11.	Last date for submission of claims	27.10.2019

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the **Santosh Overseas Limited** on **27.09.2019**. The stakeholders of **Santosh Overseas Limited** are hereby called upon to submit their claims with proof on or before **26.10.2019**, to the liquidator at the address mentioned against **item No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



[Handwritten Signature]

Rohit Sehgal
Partner

AAA Insolvency Professionals LLP

Date: 30/09/2019

Reg. No. IBBI/IPA-001/IP-P00528/2017-2018/10953

Place: Delhi

Email Id: rohit.sehgal@aaainsolvency.com